OA 2549/89

Decided on 4.12.91

Azad Singh

Applicant

Versus

Union of India & Anr. ... Respondents

Shri J. P. Verghese, Counsel for the Applicant Shri M. L. Verma, Counsel for the Respondents

COMAN: Hon'ble Shri Kaushal Kumar, Vice Chairman (A)
Hon'ble Shri Justice U. C. Srivastava, V.C.(J)

JULIGMENT (ORAL)

(By Hon'ble Mr. Justice U. C. Srivastava, V.C.)

The applicant has been working as-a Projectionist in the Ram Manohar Lohia Hospital which comes under the Director General of Health Services since 1982 in the scale of Rs. 260-400. The applicants/sxxxxx that similarly placed persons in the Safdarjung Hospital get a higher Wakeeed pay scale than that in the Ram Manohar Lohia Hospital. It is further stated that the duties and responsibilities attached to the post in both the Hospitals are identical and the eligibility conditions in both the Hospitals are the same. The applicant represented against the same several times. A copy of his representation dated 4.9.1939 is annexed with the CA Administrative Officer of the Hospital, vide his letter dated 21.3.1989 (Annexure-IV) addressed to the Director General of Health Services, New Delhi made a reference to respondent No.2 pointing out the anomaly in the pay scale. It is stated that no action has been taken by

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respondents thereafter. It is conveyed in the above letter that the applicant possesses the qualification and for the post of Projectionist; that the duties and responsibilities and experience of the post and qualifications/prescribed in the recruitment rules of the incumbents are identical. The pay scale for the said post in RML Hospital is Rs.950-1500 whereas in Safdarjung Hospital the same is Rs.1350-2200 and that there appears to be some clerical error. It is suggested in the letter that the case may be included in the list of categories of posts by the Anomalies Committee.

The CA is disposed of as above with no order as to

costs.

(U.C. Srivastava)

(Kaushal Kumar)